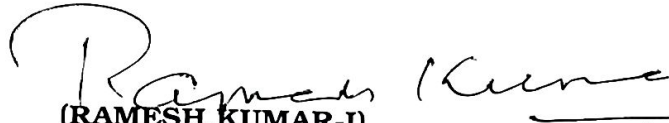


**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,
NORTH-EAST DISTRICT, KARKARDOOMA COURTS, DELHI.**

ORDER

Consequent upon the recent transfer and posting of the Judicial Officers and in partial modification of this office earlier order No. 2555-2569/Power/Judl./N-E/KKD/Delhi/2022 dated 27.04.2022, the bail applications pertaining to Riots of North-East District, Karkardooma Courts, Delhi shall be heard by the 1st Link i.e. **Sh. Devender Kumar, ASJ-02**, North-East District and in case the 1st Link happens to be on leave or is not available due to any other reasons the 2nd Link i.e. **Sh. Manoj Kumar, ASJ-01**, shall heard the aforesaid bail till further order.



(RAMESH KUMAR-I)
Principal District & Sessions Judge, 17/5/22
North-East District,
Karkardooma Courts, Delhi

No. 2945-2958 /Power/Judl./N-E/KKD/Delhi/2022

Dated: 17 MAY 2022

forwarded for information and necessary action to:-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judges (HQs) Tis Hazari Courts, Delhi.
3. All the Judicial Officers posted at North-East District, Karkardooma Courts, Delhi.
4. The A.O. (Judl.), Admin. Branch and Bail/Filing Section, North-East District, KKD Courts, Delhi.
5. The Chief Public Prosecutor, North-East District, Karkardooma Courts, Delhi.
6. DCP, North-East District, Delhi.
7. Incharge, Lock-up, Karkardooma Courts, Delhi.
8. PRO/APRO, Tis Hazari Courts/Karkardooma Courts, Delhi.
9. The Secretary, Shahdara Bar Association, Karkardooma, Delhi.
- ✓ 10. The Website Committee, Tis Hazari Courts/Karkardooma Courts, Delhi.
11. For LAYERS.
12. PS/Reader to the undersigned.


Principal District & Sessions Judge, 17/5/22
North-East District,
Karkardooma Courts, Delhi